

DIVISION BENCH
COURT - II

P-113

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/834(KB)2018

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH JULY 2024

IN THE MATTER OF	HYTERA COMMUNICATIONS CORPORATION LTD. VS SIMOCO TELECOMMUNICATIONS (SOUTH ASIA) LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Ms. Sreenita Ghosh Thaker, Adv.] For Corporate Debtor/ Respondent
Ms. Sneha Singhania, Adv.

Ms. Snehashis Sen, Adv.] For Operational Creditor
Mr. Hansdeep Singh, Adv.

ORDER

1. Ld. Counsels for the parties present.
2. We have directed notice to be issued to the RBI to permit foreign remittance of the amount tendered by way of demand drafts by the Corporate Debtor.
3. Let the report to that effect be furnished within 7 days.
4. Post this matter on **31.07.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)